

## MANNER OF GIVING OPEN DELIVERY AND PRESCRIPTION OF PARTIAL DELIVERY CERTIFICATE FORM RULES, 1990

CONTENTS

- 1. Short title and commencement
- 2. Definitions
- 3. Open delivery of consignment

4 . <u>Condition subject to which open delivery of a damaged</u> <u>consignment shall be given</u>

- 5 . <u>Conditions subject to which open delivery of tampered</u> <u>consignments shall be given</u>
- 6. Assessment of the value of damage or shortage
- 7. Imported consignment
- 8. <u>Record of open delivery</u>
- 9. Partial Delivery Certificate

## **SCHEDULE 1 :-** <u>RECORD OF OPEN DELIVERY OF CONSIGNMENT</u>

### SCHEDULE 2 :- PARTIAL DELIVERY CERTIFICATE

## MANNER OF GIVING OPEN DELIVERY AND PRESCRIPTION OF PARTIAL DELIVERY CERTIFICATE FORM RULES, 1990

MANNER OF GIVING OPEN DELIVERY AND RESCRIPTION OF PARTIAL DELIVERY CERTIFICATE FORM RULES, 1990

### 1. Short title and commencement :-

(1) These rules may be called the Manner of Giving Open Delivery and Prescription of Partial Delivery Certificate Form Rules, 1990.

(2) They shall come into force on the date of their publication in the Official Gazette.

### 2. Definitions :-

In these rules unless the context otherwise requires,-

(a) "Act" means the Railways Act, 1989 (24 of 1989) -,

(b) "Open Delivery" means delivery of a consignment given by railway administration on the demand of the consignee or endorsee, when such consignment arrives in a damaged condition or shows signs of having been tampered with  $^{\bf 1}$ ,

(c) "Partial Delivery" means delivery of a part of the consignment where the whole consignment has not arrived at the destination:

(d) "Schedule" means the Schedule to these rules :

(e) words and expressions used herein and not defined in these rules but defined in the Act shall have the meanings respectively assigned to them in the Act.

1. Vide G.S.R. 942 (E), dated I 1th December, 1990(w.e.f. I 1th December, 1990).

## 3. Open delivery of consignment :-

Where any consignment arrives at the destination station in a damaged condition or shows signs of having been tampered with, the consignee or the endorsee may make a request in writing to the railway administration for open delivery of such consignment, in accordance with these rules: Provided that any assessment of the extent of damage shall not prejudice the rights of the railway administration to repudiate its liability under the Act.

# 4. Condition subject to which open delivery of a damaged consignment shall be given :-

A railway administration may give open delivery of damaged consignment subject to the condition that the extent of damage to the consignment shall be assessed by the railway servant granting such oper delivery on the basis of visual examination and such other chemical or physica tests as he may deem necessary.

# 5. Conditions subject to which open delivery of tampered consignments shall be given :-

A railway administration may give oper delivery of tampered consignment subject to the following conditions, namely:- (1) Assessment of the extent of shortage shall be done by the railway servant granting open delivery after comparing the details of the consignment booked for carriage as recorded in the railway receipt produced by consignee or the endorsee. (2) The extent of shortage may, also. either be assessed, by physica counting of the packages and their contents forming the consignment, or by weighment.

## 6. Assessment of the value of damage or shortage :-

The consignee or the endorsee shall produce the original trade invoice or beejuck or puttee or any other documentary proof indicating the contents and value of the consignment to enable the railway servant granting open delivery to compute the shortage or damage.

### 7. Imported consignment :-

With respect to imported consignments open delivery under rule 4 and Section 5 . shall be given subject to the consignee or endorsee producing the Forwarding Agents Clearance Bill and if such consignments have been surveyed then, the survey report of such consignments.

## 8. Record of open delivery :-

(1) The record of open delivery shall be maintained in the form specified in Sch. I with respect to each consignment.

(2) A copy of the form referred to in sub-rule (1) shall be provided to the consignee or the endorsee as the case may be.

### 9. Partial Delivery Certificate :-

where partial delivery is given the railway administration shall furnish to the consignee or endorsee a Partial Delivery Certificate as specified in Sch. II.

SCHEDULE 1

RECORD OF OPEN DELIVERY OF CONSIGNMENT

NO	Date	Station S	Stamp From	
То	Via	Invoice		
No		R.R.		
NO	dated	Consign	ment of	
Wagon				
No	Sender			
Consignee ,	/			
Endorsee				
Remarks on the R.R. Actual condition of packing found at the time of				
giving oper	delivery (wherever			
relevant)			Delivery remarks	
(extent of D	Damage. Shortage and	d how arrived at)	Signature in	
full of the consignee/ Signature in full of the Railway endorsee or his authorised				
representative Servant, with designation, granting taking open delivery with				
date open delivery. Name of consignee/endorsee/or his authorised				
representative Full Address.				

SCHEDULE 2

PARTIAL DELIVERY CERTIFICATE

(See rule 9) <sup>-</sup> delivered		ailway has Imber of packac	les	
of	forming part of the			
consignment_		booked		
from	to	via	under Invoice	
No	Railway Receipt			
No	dated		Consisting	

of	packages
of	Signature in full of the Railway Servant,
with designation, granting partial	delivery.